

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 179 of 2025
& I.A. No. 717 of 2025

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate with Mr. Milan Singh Negi, Mr. Nikhil Kumar Jha, Ms. Aakriti Gupta, Ms. Alina Merin Mathew, Advocates.

For Respondents : Mr. Vivek Sibal, Sr. Advocate with Ms. Rashmi Raj, Mr. Abhishek Periwal, Ms. Kiran Bisht, Advocates for R-1.

Mr. Abhishek Anand, Ms. Aditi Sinha, Ms. Rajnandini Singh, Mr. Dhruv Malik, Advocates for R-3 (NARCL).

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akansha Kaushik, Advocates.

O R D E R
(Hybrid Mode)

19.03.2025: Learned counsel for the Respondent No.1 submits that he has already filed a composite reply to the appeal as well as the Additional Affidavit. Learned counsel for the Respondent No.2 and 3 submits that they have filed reply to the Additional Affidavit filed by the Appellant and they rely on composite reply filed by Respondent No.1.

Shri Krishnendu Datta, learned senior counsel appearing for the Appellant has completed his submissions on behalf of the Appellant. Arguments to continue on next date i.e.; **26.03.2025**.

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Learned counsel for the Resolution Professional submits that with regard to recurring expenses the mechanism which was already approved by the CoC may continue till disposal of the Appeal.

We allow the prayer of learned counsel for the Resolution Professional and direct accordingly.

Interim order to continue.

**[Justice Ashok Bhushan]
Chairperson**

**[Barun Mitra]
Member (Technical)**

**[Arun Baroka]
Member (Technical)**

Archana/nn